

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:2607  
ANSWERED ON:11.03.2011  
PANEL ON COLD DRINK  
Pandey Shri Ravindra Kumar

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the panel set up by the Food Safety and Standard Authority of India (FSSAI) for detecting the adulteration of chemicals and pesticides in soft drinks has since submitted its report;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor alongwith the steps taken/proposed by the Government for early obtaining of recommendations;
- (d) whether representatives of soft drink manufacturing companies are also the members in the said panel;
- (e) if so, the details thereof alongwith the reasons therefor; and
- (f) the measures taken/proposed by the Government to ensure chemical free soft drink in the country?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI DINESH TRVEDI)

(a) to (f): No such panel has been set up by Food Safety and Standard Authority of India (FSSAI) with regard to detecting adulteration in soft drinks.

The standards of Carbonated Water (soft drinks) have already been prescribed vide Rule 65 and item A.01.01 of Appendix B of Prevention of Food Adulteration (PFA) Rules, 1955. The implementation of the PFA Act, 1954 & Rules, 1955 is the responsibility of the State/ UT Governments, which take action in case of any violation of the PFA Act 1954 and Rules 1955.

The FSSAI has set up eight scientific panels on different topics comprising 123 members.13 out of these 123 Members, are employees of private sector companies. The Hon'ble Supreme Court has directed that these panels may be reconstituted. Steps are being taken to comply with the directions of the Hon'ble Supreme Court.